

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 28th June, 2021

S.O. 213 :- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Shri Abdul Star, JKAS, Additional Deputy Commissioner, Reasi to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Reasi.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Reasi who shall have all the powers of District Magistrate under the said code.

By Order of the Government of Jammu and Kashmir.


Std.
(Achal Sethi)
Secretary to Government

Law,powr/8/2021/10

Dated:- 28-06-2021

Copy to the:-

1. Principal Secretary to Government, Revenue Department
2. Divisional Commissioner, Jammu.
3. District Magistrate Reasi. This is with reference to his letter No. DM/Rsi/ 21-22 /JC/1693 dated 22-06-2021.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)


(Khursheed Ahmad Bhat)
Additional Secretary to Government